

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 11**

**IA 2773/2024 IA 3294/2024 (NEW IA) in C.P. (IB)/4476(MB)2019**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **15.07.2024**

NAME OF THE PARTIES:    **ALTICO CAPITAL INDIA LIMITED VS**  
**MID CITY SUPERSTRUCTURES PRIVATE**  
**LIMITED**

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016 &  
Application under any other provisions- IBC

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**ORDER**

**IA 2773/2024 in C.P. (IB)/4476(MB)2019**

- 1) Though the Ld. Counsel for the Applicant is present through videoconferencing, has not mentioned his Appearance in the Chatbox.
- 2) The present Interlocutory Application has been filed by the Applicant to place on record the Report certifying Constituting Committee of Creditors (CoC) under section 21 of the Insolvency and Bankruptcy Code, 2016 r/w Regulation 17(1) and List of Creditors Under Regulation 13(2)(d) of The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for corporate Persons) Regulations, 2016 alongwith Affidavit.
- 3) The above said Report as prepared by the Applicant herein is taken on record. Resolution Professional is directed to make his best and dedicated

efforts to complete the Resolution Process of the Corporate Debtor as early as possible within the time.

- 4) With the aforesaid observations and directions, the Interlocutory Application bearing IA No. 2773 of 2024, is disposed of as allowed.

**IA 3294/2024 in C.P. (IB)/4476(MB)2019**

- 1) Though the Ld. Counsel for the Applicant is present through videoconferencing, has not mentioned his Appearance in the Chatbox.
- 2) The present Interlocutory Application has been filed by the Applicant to place on record Progress Report for the period from 19/04/2024 to 30/05/2024.
- 3) The above said Report as prepared by the Applicant herein is taken on record. Resolution Professional is directed to make his best and dedicated efforts to complete the Resolution Process of the Corporate Debtor as early as possible within the time.
- 4) With the aforesaid observations and directions, the Interlocutory Application bearing IA No. 3294 of 2024, is disposed of as allowed. Registry shall list the main Company Petition on Board on the date, when pending/new Applications, if any, arising out of the present Company Petition are listed.

Sd/-

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**